

OFFICE OF THE DISTRICT JUDGE, NADIA
AT KRISHNAGAR
(ENGLISH DEPARTMENT)

O R D E R

No.153

Dated, Krishnagar, 19th April, 2021

By notification No. 1651-RG. Dated 13.04.2021 (uploaded on the website of High Court, Calcutta,) the Hon'ble Court has been pleased to pass the following direction in respect of Subordinates Courts :

"All the District Judges in the State shall regulate functioning of the Courts on virtual or hybrid mode, regulating the attendance of the staff and the presence of the learned lawyers in such a way so as to take all precautions on account of increase in Covid cases. Matter for vaccination of the staff shall also be taken up with the local administration on priority basis."

The **following follow up order is made to be adopted and implemented on and from 20.04.2021** in respect of all Courts, Civil and Criminal, in the District of Nadia:

1. The ordinary hours (Judicial hours) for sitting of all Courts for the purpose of hearing of cases shall be from 11.00 a.m. up to 03.00 p.m. There shall be an interval (not exceeding half an hour) at 1.30 p.m. The administrative working hours shall be as usual from 10.00 a.m. to 5.30 p.m.
2. There is at present no infrastructure for hearing on virtual or hybrid mode. The Courts may hear the matter on virtual or hybrid mode after infrastructure is set up. Meanwhile physical hearing shall continue at the discretion of the Presiding Officer of the Court and both/all sides in bail matters and in matters of recording evidence, examination of accused and hearing arguments considering the size of the court room maintaining adequate physical distancing norms and Covid protocol at all times.
3. The System Officer in consultation with the Nodal Officer, e-court project shall set up necessary infrastructure for hearing of matters on virtual mode for each of the Courts.
4. The Presiding Officers may restrict the number of witnesses to be examined and direct issuance of summons accordingly. Similarly, in Civil matters, on consent of both/all sides, parties may bring such witnesses as the Court may reasonably examine maintaining social distancing protocol.
5. If the Presiding Officer finds the court room overcrowded, he/she may stop hearing matters and give direction for vacation of the Court room forthwith.
6. When a matter is heard in physical form, not more than 4 to 6 learned Advocate(s) on record will be permitted to enter the Court room. After the hearing is completed, learned Advocate(s) will leave the Court room and the next set of matters will be taken up, and thereafter, the learned Advocates of the that set of matters shall enter the Court room. Cases where physical presence of the parties is required, the same will be allowed after obtaining necessary permission from the Judge concerned, but the Advocates on record shall have to accompany their clients.
7. The Presiding Officer of each of the Court shall prepare a roster regarding attendance of the staff of its Court and office so that there is not more than 60% staff attendance on any working day. Where the number of staff members is less in any particular Court, attendance of staff may be rotated between two or more Courts of the station by the Presiding Officers of those Courts in consultation between them or amongst themselves.

8. Learned Judges and learned Advocates shall be exempt from wearing heavy upper body clothing like coat, gown and jacket and such other heavy items as are not washable daily/frequently and they shall wear other items of dress as prescribed ensuring proper decorum while appearing before the learned Courts.
9. Gathering, gossiping or loitering aimlessly on the verandah of the Court rooms, lobbies, staircases and other open spaces of the Court buildings and compound shall be avoided by one and all.
10. Matter for vaccination of staff shall be taken up with the local administration on priority basis. Request letters be sent to the District Magistrate, Nadia and CMOH, Nadia for making necessary arrangement for vaccination of staff of the Courts. Members of the staff are also requested to enroll themselves for vaccination at the District Hospital at their own convenience.
11. **All other directions made in order no.260 dated 19th October, 2020 not contrary to the above directions shall remain in force as it is.**

This order be communicated to the Hon'ble Court at Calcutta through e-mail. Considering the prevailing circumstances arising out of Covid-19 pandemic, the order be circulated among all concerned via electronic mode of communication. The order be also uploaded in the official website of the District judiciary for the information of the Learned Lawyers, staff and litigant public at large, by the System Officer immediately.

Inform all concerned.


Sd/-
(Dulal Chandra Kar)
District Judge, Nadia

Memo No.732 (73)/XV-1A,

Dated, Krishnagar, 19th April, 2021

Copy forwarded for information and necessary action to the:

- 1-9: Addl. Dist. & Sessions Judge, Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 10-15: Addl. Dist. & Sessions Judge, FTC Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 16-21: Civil Judge, Senior Division, Court, Krishnagar/Ranaghat/Tehatta/Kalyani.
- 22: Chief Judicial Magistrate, Nadia at Krishnagar.
- 23 - 26: Addl Chief Judicial Magistrate, Krishnagar/Ranaghat/Kalyani/Tehatta.
- 27-37: JM, 2nd / 3rd / 4th / 5th / 6th / Railway Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 38-46: CJ (JD), 1st / 2nd / 3rd / Addl. Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 47-51: Judge-in-Charge, Accounts/Nezarath/Civil Copying/DRR/Forms & Stationary Deptt, Sadar.
- 52: Public Prosecutor, Nadia at Krishnagar.
- 53: Government Pleader, Nadia at Krishnagar.
- 54: District Magistrate, Nadia at Krishnagar.
- 55: Superintendent of Police, Krishnagar Police District.
- 56: Superintendent of Police, Ranaghat Police District.
- 57: President/Secretary, District Bar Association, Krishnagar.
- 58: President/Secretary, Krishnagar Bar Association, Krishnagar.
- 59: President/Secretary, Criminal Court Bar Association, Krishnagar.
- 60: President/Secretary, Munsif Court Bar Association, Krishnagar.
- 61: President/Secretary, Ranaghat Court Bar Association, Ranaghat.
- 62: President/Secretary, Kalyani Court Bar Association, Kalyani.
- 63: President/Secretary, Tehatta Court Bar Association, Tehatta.
- 64: President/Secretary, Nabadwip Court Bar Association, Nabadwip.
- 65-68: Superintendent, Correctional Home, Krishnagar/Tehatta/Ranaghat/Kalyani.
- 69: Court Inspector, Sadar Court, Krishnagar.
- 70: GRO, Sadar/ Tehatta/Ranaghat/Kalyani/Nabadwip.
- 71: Nodal Officer/System Officer, e-Court Project, Nadia.
- 72: Order Book.
- 73: Office File.
- 74: *Principal Magistrate, J.J.B. Nadia.*


(Dulal Chandra Kar)
District Judge, Nadia